

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO. 117
TO BE ANSWERED ON 15.12.2017

PROTECTION AND MONITORING OF CHILD RIGHTS

117. SHRI N.K. PREMACHANDRAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that the rate of crimes against children and inter-state child trafficking are increasing in the country;
- (b) if so, the State/UT-wise details of crimes reported against children during the last three years and action taken thereon;
- (c) the mechanism introduced by the Government for protection of child rights and its monitoring;
- (d) whether instances of child protection council members being accused in crimes against children have come to the notice of the Government; and
- (e) if so, the details thereof and the initiatives taken for fixing criteria and qualification for appointment of members of child protection councils?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b) As per Crime in India, published by the National Crime Records Bureau (NCRB), the details of crimes reported against children during last three years are as follows:

Year	No. of cases
2014	89423
2015	94172
2016	106958

The State/ UT-wise details are given at Annexure-I.

The NCRB's report does not contain the details of inter-state child trafficking. However, as reported by National Crime Record Bureau(NCRB), a total of 8,132 cases (for all age group) under Human Trafficking were registered during 2016 in which 15,359 victims trafficked out of which below 18 years children victims were 9,034 (4,123 male and 4,911 female). Out of 23,177 victims rescued during 2016, 14,183 children victims were rescued (8,651 male and 5,532 female) (the number of victims trafficked and rescued includes victims of cases of previous years also).

- (c) Under Section 109 of the Juvenile Justice (Care and Protection of Children) Act, 2015, National Commission for Protection of Child Rights (NCPCR) and State Commissions for Protection of Child Rights (SCPCRs) have been mandated to monitor the implementation of the provisions of the Act. Further, the Juvenile Justice Act, 2015 which provides setting up of State Child Protection Society, District Child Protection Units, Child Welfare Committee, Specialized Juvenile Police Units, Juvenile Justice Boards, Children Courts, Place of Safety, Observation Homes, Special Homes, Open Shelter and Children's Home & other registered Child Care Institutions.

Similarly, under Section 44 of the Protection of Children from Sexual Offences (POCSO) Act, 2012, National Commission for Protection of Child Rights (NCPCR) and State Commissions for Protection of Child Rights (SCPCRs) have been mandated to monitor the implementation of the provisions of the Act and setting up of Special Courts/Children's Court, Special Juvenile Police Units, District Child Protection Units, Child Welfare Committees, Special Public Prosecutors, Juvenile Justice Board etc.

- (d) & (e) There is no provision of Child Protection Council under Juvenile Justice Act, 2015.

Annexure-I

Annexure with reference to part (b) of Lok Sabha Un-Starred Question No 117 for 15.12.2017 regarding Protection and Monitoring of Child Rights

Crimes against Children reported during the years 2014, 2015 and 2016

S. No.	Name of the State	2014	2015	2016
1.	Andhra Pradesh	2059	1992	1847
2.	Arunachal Pradesh	134	181	133
3.	Assam	1385	2835	3964
4.	Bihar	2255	1917	3932
5.	Chhattisgarh	4358	4469	4746
6.	Goa	330	242	230
7.	Gujarat	3219	3623	3637
8.	Haryana	2540	3262	3099
9.	Himachal Pradesh	467	477	467
10.	Jammu & Kashmir	211	308	222
11.	Jharkhand	423	406	717
12.	Karnataka	3416	3961	4455
13.	Kerala	2391	2384	2879
14.	Madhya Pradesh	15085	12859	13746
15.	Maharashtra	8115	13921	14559
16.	Manipur	137	110	134
17.	Meghalaya	213	257	240
18.	Mizoram	178	186	188
19.	Nagaland	25	61	78
20.	Odisha	2196	2562	3286
21.	Punjab	1762	1836	1843
22.	Rajasthan	3880	3689	4034
23.	Sikkim	93	64	110
24.	Tamil Nadu	2354	2617	2856
25.	Telangana	1930	2697	2909
26.	Tripura	369	255	274
27.	Uttar Pradesh	14835	11420	16079
28.	Uttarakhand	489	635	676
29.	West Bengal	4909	4963	7004
30.	A & N Islands	50	102	86
31.	Chandigarh UT	208	271	222
32.	D & N Haveli	11	35	21
33.	Daman & Diu	7	28	31
34.	Delhi UT	9350	9489	8178
35.	Lakshadweep	1	2	5
36.	Puducherry	38	56	71
	Total	89423	94172	106958

Source: National Crime Records Bureau, MHA